

Office Notes, Office Memorandum, of Coram Appearance, Tribunal's orders of direction & Registrar's Orders

Tribunal's orders

①

Per Tribunal

It Petition

Fixed for Admission

20/12/89 Issue Notice

Notices are served to Applicant & his advocate on 16/11/89

17/11/89

Office Obj.

① Obtain order for It Petition

Notice dt 16/11/89
Served on Advocate
for Applicant on dt
17-11-89

NB
29/11/89

Notice dt 16/11/89
Served on Applicant
on dt 18-11-89

NB

6-12-89

Notice dt 16-11-89
Served on Applicant
vide his letter dt
8-12-89

NB

18-12-89

Date: 20.12.89

Heard by Mr. Abhyankar
for the applicant.

Applicants are permitted
to file this joint
application.

Admit

①

②

③

Issue notice to
the respondents to
file their reply
before the Registrar
on 14.2.90 with
a copy to the
applicant's advocate.

(M.Y. PRIGLAKAR)
M(A)

(M.B. JYODAR)
M(B)

(2)

Notices are issued to all
Respondents on 29/12/89

NB
24/12/89

Neither the A.Ds nor
the unserved notices
have been read back
in respect of all Respondents

NB
14-2-90

Neither the A.Ds nor
the unserved notices
have been read back
in respect of all Resp.

NB
25/6/90

Date : 14-2-1990.

Mr. A.G. Abhyankar, Advocate
appears for the applicant.

Mr. V.M. Pradhan, Advocate for Mr.
P.M. Pradhan, Counsel appears for the
Respondents. He has undertaken to
file his note of appearance today.

By consent adjourned to
3-4-1990 for reply and further ~~xxx~~
directions.


Dy. Registrar.

O.A. 952/89.

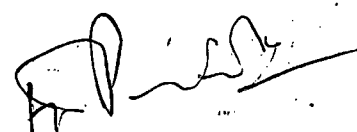
Date : 3.4.1990.

None present for the applicant.

Mr. V.M. Bendre, Advocate for
Mr. P.M. Pradhan, Counsel appears for
Respondents.

At the request of Mr. Bendre
adjourned to 25-6-1990 for reply
and further directions.

No notice to either side.


Dy. Registrar.

Date: 25-6-1990.

(3)

No one present for the applicant.

Mr.V.M.Pradhan, Advocate for Mr.P.M.Pradhan, Counsel appears for the respondents.

✓ At the request of Mr.Pradhan, adjourned ~~for further~~ reply and directions on 31-7-90.


Deputy Registrar.

OA 942/89

Date: 31.7.90

Mr. A.G. Abhyankar,
Advocate for the Applicant.

Mr. V.M.Pradhan for
Mr. P.M.Pradhan Advocate for
the Respondents.

Mr. Pradhan has filed
reply on behalf of Respondents
and has served copy on the
Advocate for the Applicant.

The Advocate on both the
sides says that the matter is
similar to that of which is
to be heard by the Full Bench
on 20.8.1990 and therefore this
matter may also be heard
along with other matters.
The Advocate has been requested
to mention the matter in the
court today. Send the papers
to the court today for orders.


Dy. Registrar.

(4)

Dated: 31.7.90

Letters issued
to B.C. Mahajan, M.
Delhi & Shi / camalakar
mort, Alahabad
alongwith brief. on 6.8.90.
10/3/

Notice dtd. 6.8.90

Served on Applicant
& Respondents - No.
1, 2, 3, 4 & 5 on
dtd. 10.8, 13.8, 10.8.90,
nil & nil respectively.

16.8.91

Mr. Abhyankar, Advocate
for the applicant and Mr.
V.M. Pradhan for Mr. P.M.
Pradhan, Advocate for the
Respondents.

2. Mr. Abhyankar states
that this case being identical
to those which have been
referred to a Full Bench
and hearing fixed on 20.8.90
this O.A. may also be clubbed
along with other cases. Mr.
Pradhan has filed the written
reply and has no objection
in ~~clubbing to~~ ~~the case~~ this case
being clubbed as requested
by Mr. Abhyankar. Both
the parties should submit
their written submissions by
5th August 1990. The hearing
before the Full Bench is already
fixed on 20th August 1990.

(T. S. Oberoi)
Member (T)

(M. Y. Pradhan)
M (A)

Per Tribunal :

Fix before Full Bench for
hearing on 20.8.90. Issue notices
to the parties and their advocates.

Date : 30.7.90

Dy. Registrar.

Original Application No. 942/89.

Dated: 20.8.1990:

Heard Mr. A.G. Abhyankar for the
applicant and Mr. P.M. Pradhan for the
respondents. Arguments concluded.
Adjourned to 23.8.1990 for orders.

(G.S. NAIR)
V/C.

(KAMLESH WARNATH)
V/C.

(B.C. MATHUR)
V/C.

23/8/90

None present - for either
side - judgement pronounced
in open court - today

23/8/90